

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 469 of 1992.

DATE OF DECISION 01-02-1993

Regina Mole P.R. Applicant (s)

Mr. O.V. Radhakrishnan through proxy counsel Advocate for the Applicant (s)

Versus

Sub Divl. Inspector (Postal), Respondent (s)
Tripunithura and another

Mr. Mathew J Nedumprala, ACGSC through Proxy counsel Advocate for the Respondent (s)
Mr. D. Sreekumar for R.2.

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? M

JUDGEMENT

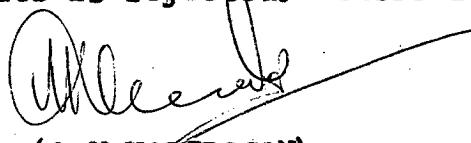
(Hon'ble Shri S.P. Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application in which the applicant who has been working provisionally as EDDA, Kadanad Branch office has prayed that the first respondent be directed to consider her also for regular appointment to the aforesaid post along with the candidates sponsored by the Employment Exchange giving weightage for her provisional service as EDDA. When the case was taken up today, the learned counsel for both the parties conceded that in compliance of our direction dated 24.3.92, the applicant even though not sponsored by

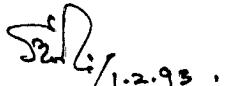
the Employment Exchange was considered for selection along with those who have been sponsored by the Employment Exchange. The learned counsel for the respondents stated that on merits some other candidate has been selected being more meritorious than the applicant.

2. In view of this statement, the application does not survive any more though the applicant is at liberty to challenge the selection, if so advised and in accordance with law.

3. In the circumstances, we close this application with liberty to the applicant to challenge the selection of the selected candidate if so advised and in accordance with law. In that light the M.P. for amendment of the O.A. and impleading the selected candidate is rejected. There is no order as to costs.



(A.V.HARIDASAN)
JUDICIAL MEMBER



(S.P.MUKERJI)
VICE CHAIRMAN

1st February, 1993.

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